

**GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
DEPARTMENT OF JUSTICE**

LOK SABHA

**UNSTARRED QUESTION NO.3952
TO BE ANSWERED ON FRIDAY, THE 24TH MARCH, 2023**

GRANTS FOR ESTABLISHMENT OF CHILDREN COURTS

3952. SHRI RITESH PANDEY:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the details of Government's monetary sanction and allocation for the establishment and maintenance of Children courts during 2019-2022;**
- (b) the details of Children courts which are currently in operation;**
- (c) the details of Children courts which are currently in the process of sanctioning grants of their establishment; and**
- (d) the details of monetary allocation made to the Legal Services Authority (LSA) for establishment and maintenance of observation homes, special homes, Children homes and place of safety and providing legal aid to the children in conflict with law during 2019-2022, year-wise?**

ANSWER

MINISTER OF LAW AND JUSTICE

(SHRI KIREN RIJJU)

(a) to (c): Children court is one of the subordinate court which comes within the domain of the State Governments who in consultation with their respective High Courts open such courts as per their needs and resources. In pursuance to the Criminal Law (Amendment) Act, 2018 making the punishment for offences like rape more stringent by including death penalty for rape of a girl below the age of 12 years and the direction of the Supreme Court of India in SuoMoto 1/2019 dated 25.07.2019 that "*in each district of*

the country, if there are more than 100 cases under the POCSO Act, an exclusive/designated special Court will be set up, which will try no other offence except those under the POCSO Act". Accordingly, Union of India started a Centrally Sponsored Scheme in October 2019 for setting up of 1023 Fast Track Special Court (FTSC) out of which 389 exclusive POCSO (e-POCSO) Courts were earmarked for expeditious disposal of cases related to Rape and POCSO Act.

As on date, 28 States and Union Territories (UTs) have joined the scheme. The scheme was initially for one year which has been extended upto March, 2023. As per information made available by the High Courts, 764 FTSCs including 411 exclusive POCSO courts are operational in 28 States/UTs.

(d): No separate funds are earmarked for any particular legal aid scheme/programme. The allocation of funds by the National legal Services Authority to State/UTs Legal Services Authorities is made on consolidated basis for all legal aid related activities as per the Legal Services Authorities Act, 1987. Funds/ grants-in-aid to State Legal Services Authorities are used only for legal aid activities and not for establishment and maintenance of observation homes etc. The statement showing the State wise allotment of funds to the State Legal Services Authorities including Supreme Court Legal Services Committee & Mediation and Conciliation Project Committee (MCPC) during the financial year 2019-20, 2020-21, 2021-22 and 2022-23 (upto 10th March, 2023) is given under ***Annexure-I***

Annexure-I**STATEMENT REFERRED TO IN REPLY TO PART (D) OF LOK SABHA UNSTARRED QUESTION NO. 3952 FOR ANSWER ON 24.03.2023 REGARDING 'GRANTS FOR ESTABLISHMENT OF CHILDREN COURTS'.**

FUNDS ALLOCATED TO THE STATE LEGAL SERVICES AUTHORITIES INCLUDING SUPREME COURT LEGAL SERVICES COMMITTEE & MCPC DURING THE FINANCIAL YEARS 2019-20, 2020-21, 2021-22 & 2022-23 (As on 10.03.2023).

(In rupees)

S.No.	Name of SLSA	2019-20	2020-21	2021-22	2022-23 (as on 10.03.2023)
1	Andhra Pradesh	20000000	34000000	50000000	45000000
2	Arunachal Pradesh	20000000	10000000	14000000	25000000
3	Assam	30000000	37000000	64000000	66500000
4	Bihar	45000000	37000000	76000000	84000000
5	Chhattisgarh	60000000	39500000	52500000	66000000
6	Goa		5000000	1500000	2500000
7	Gujarat	35000000	34500000	57500000	82000000
8	Haryana	90000000	45000000	65000000	74000000
9	Himachal Pradesh	40000000	18500000	24500000	37000000
10	J & K	60000000	35000000	46500000	61000000
11	Jharkhand	40000000	40000000	73500000	69000000
12	Karnataka	70000000	62500000	75000000	85000000
13	Kerala	110000000	52500000	99000000	79500000
14	Madhya Pradesh	45000000	30000000	50000000	66000000
15	Maharashtra	60000000	62500000	82500000	94000000
16	Manipur	40000000	10000000	10500000	10000000
17	Meghalaya	10000000	5000000	5000000	15000000
18	Mizoram	25000000	5000000	11500000	13500000
19	Nagaland	25000000	5000000	11500000	16500000
20	Odisha	60000000	32500000	42500000	68000000
21	Punjab	100000000	32500000	64000000	54500000
22	Rajasthan	65000000	45500000	70000000	83500000
23	Sikkim	25000000	5000000	6500000	12500000
24	Tamil Nadu	50000000	42000000	60000000	74000000
25	Telangana	35000000	35000000	41000000	50500000
26	Tripura	30000000	28000000	26500000	26000000
27	Uttar Pradesh	30000000	65000000	60000000	116000000
28	Uttarakhand	20000000	25000000	25500000	30500000
29	West Bengal	90000000	52000000	70000000	85000000
30	And. &Nico. Islands				500000
31	U.T. Chandigarh	10000000	8000000	5500000	5000000
32	Dadra & Nagar Haveli		250000		
33	Daman & Diu		250000		

34	Delhi	80000000	50000000	93000000	122000000
35	Lakshadweep				500000
36	U.T. Puducherry		1000000	2000000	7200000
37	U.T.Ladakh			6500000	2500000
38	Supreme Court LSC		10000000	10000000	9000000
39	Mediation and Conciliation Project Committee (MCPC)				12500000
	TOTAL	1420000000	1000000000	1453000000	1751200000